

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 105

CP (IB) No. 275/Chd/Pb/2021

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Rajinder Jindal

...Respondent

**Under Section:** 95, IBC 2016

**Order delivered on 16.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner	:	Mr. Pulkit Goyal, Advocate
For the RP	:	Mr. Abhishek Sinha Proxy for Mr. Abhishek Anand, Advocate
For the Respondent	:	Mr. APS Madaan, Advocate

**ORDER**

Objections have been filed by Ld. Counsel for the Respondent vide Diary No. 01333/4 dated 01.04.2024. The same is taken on record. A date is requested by Ld. Counsel for the Petitioner/RP to file the response to the objections, if any. Let the same be filed within one week with a copy in advance to the counsel opposite.

List on 20.05.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti